

**THE COMMERCIAL DOCUMENTS EVIDENCE (MAHARASHTRA EXTENSION)
ACT, 1960**

[Text as on 11th November 2024]

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title.
2. Extension of Act XXX of 1939 throughout the State of Maharashtra.
3. Amendment of section 1 of Act XXX of 1939.

MAHARASHTRA ACT No. XX of 1960¹

[THE COMMERCIAL DOCUMENTS EVIDENCE (MAHARASHTRA EXTENSION)
ACT, 1960.]

[This Act received the assent of the President on the 9th October 1960 ; assent was first published in the *Maharashtra Government Gazette*, Extraordinary No. 24, Part IV, on the 24th October 1960.]

**An Act to extend the Commercial Documents Evidence Act, 1939, throughout
the State of Maharashtra.**

WHEREAS it is expedient to extend the Commercial Documents Evidence Act, 1939 (XXX of 1939), throughout the State of Maharashtra; It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

1. Short title.— This Act may be called the Commercial Documents Evidence (Maharashtra Extension) Act, 1960.

2. Extension of Act XXX of 1939 throughout the State of Maharashtra.— The Commercial Documents Evidence Act, 1939 (XXX of 1939), as in force immediately before the commencement of this Act in the Bombay and Vidarbha areas of the State of Maharashtra, is hereby extended to, and shall in virtue of such extension be in force in, the rest of the State of Maharashtra.

3. Amendment of section 1 of Act XXX of 1939.— In the Commercial Documents Evidence Act, 1939 (XXX of 1939), in section 1, in sub-section (2), after the word “State” at the end, the words “other than the Hyderabad area of the State of Maharashtra” shall be added.

¹ For Statement of Objects and Reasons of the L.A Bill No. XIV of 1960, see *Maharashtra Government Gazette*, 1960, Extraordinary No. 4, Part V, dated the 7th July 1960, page 16.